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of the Third World and on the ways and means of developing mutual ties between these nations and also exploring the possibilities of co-operation in the task of economic development in the industrial and agricultural fields for mutual benefit were discussed and, if so, what are the results of such discussions ?

PROF D P CHATTOPADHYAYA Sir, these questions were mentioned in passing Since these are general political questions governing our commercial decisions, no concrete measure reflecting these deliberations or decisions is there. But they have been discussed in passing, Sir

MR CHAIRMAN All right Next question

SHRI HARSHDEO MALAVIYA Sir, in the Lusaka Conference there was a specific resolution on economic policies of these countries

MR CHAIRMAN All right Next question

# Withdrawal of Avro (H.S. 748) planes from operation

\* 34 SHRIMATI AZIZA IMAM SHRI KRISHAN KANT SHRIS C ANGRE SHRI O P TYAGI SHRI PREM MANOHAR SHRI JAGDISH PRASAD MATHUR SHRI N K SHEJWALKAR SHRI V K SAKHLECHA SHRI D K PATEL SHRI M K MOHTA DR R K CHAKRABARTI SHRI MOHAMMED USMAN ARIF SHRI J S TILAK DR K MATHEW KURIAN SHRI N R CHOUDHURY SHRI KALI MUKHERJEB SHRI M B SINGH SHRIMATI LAKSHMI KUMARI CHUNDAWAT SHRI CHANDRA SHEKHAR DR Z A AHMED SHRI KOTA PUNNAIAH SHRI K B CHETTRI SHRI HARESH DEO MALAVIYA SHRI SANDA NARAYANAPPA SHRI K C PANDA

†The question was actually asked on the floor of the House by Shrimati Aziza Imam.

KHAPARDE:

MISS SAROJ PURUSHOTTAM

SHRIK, P SINGH DEO SHRI GURUMUKH SINGH MUSAFIR . SHI A G KULKARNI: SHRI SARDAR AMJAD ALI SHRI LOKANATH MISRA SHRI GANESHI LAL CHAUDHARY SHRI DEBANANDA AMAT SHRIK CHANDRASEKHARAN

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state

- (a) whether Government have decided to withdraw Avro (H S 748) planes from operation.
  - (b) if so, what are the reasons therefor,
- (c) what is the total loss to Government on this account.
- (d) whether any elaborate technial check up of the aircraft has been conducted, if so the results thereof.
- (e) what are the rules for periodical checkup of Indian Airlines planes, and
- (f) what steps Government propose to take to supplement the operation of air services as a result of withdrawal of Avro planes from operation ?

THE MINISTER OF COMMUNICATIONS AND TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR), (a) No such proposal is under consideration

- (b), (c) and (f) Do not arise.
- (d) On 14-1-1971 a committee headed by Shri S Ramamritham, then Deputy Director General of Civil Aviation was appointed to examine and evaluate the performance of the HS-748 aircraft in use with Indian Airlines with reference to the approved Flight Manual The conclusion reached was that the in-service fleet performance was satisfactory and that safety was in no way compromised

Following the accident to an HS-748 on a training-flight at Secunderabad on 15-3-1973 a one man committee comprising Dr S Dhawan was appointed to evaluate all aspects of the Avro (HS-74c) with special reference to its safety under various operating conditions in Indian Airlines His report is awaited.

(e) A statement is laid on the Table of the House

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### Statement

Rules for periodical thorough check up of HS-748 (AVRO) Aircraft of Indian Airlines

- 1 Transit 'A'-At every transit stop
- 2 Transit 'B'-Night stop rountine
- 3 Trip Inspection (Check I)—Every 325 hours/65 days' elapased time
- 4 Check II Inspection—Every 1500 hours (A cycle of part 'A', 'B', 'C', and 'D' to be completed in 6000 hours)
- 5 Time between complete overhail of Engines—3000 hours
- 6 Renewal of Certificate of Airworthiness— Every 12 months
- 7 Performance test flights—After every Check II and also after engine change

SHRIMATI AZIZA IMAM Sir, I would like to know from the hon Minister whether the structural defects in the Avro planes have been fully rectified or not I would also like to know whether these Avro 748 planes are used in England and other countries and, if so, whether Hawker Siddeley, the manufacturers of these planes, have received such type of complaints from those countries also ? If so, what is the Government's reaction thereon?

SHRI RAJ BAHADUR SIR, the Avros have been found to satisfy the rules laid down by the manuals of the Civil Aviation Department. They are flying in 33 civil airlines in 30 countries. We have not really done anything to compromise with the safety standards of the aircraft.

SHRI KRISHAN KANT May I know from the hon Minister whether it is a fact that as reported in the Committee on Public Undertakings, the cost of production of HS 748 has increased from Rs 45 lakhs to Rs 132 lakhs and Government are going to negotiate about the price for HS 748 ° May I know whether a final decision has been taken on that May I also know whether it is a fact that the operating costs of HS 748 are very high and it is a losing proposition ° I would like to know whether they have worked them out and whether they are doing anything to reduce the operational costs

SHRI RAJ BAHADUR I cannot offhand say whether this particular matter has yet been decided, but I do know that the operating icost of the Avro is kept under review periodically But an important factor, a dominant factor, that we have got to bear in mind is that it is our aircraft. We are trying to improve it constantly both in operationall efficiency as we as from the point of view of economics of operation It is a long-drawn process and I am sure the hon Member will kindly bear with me if I say that we have got to show that patience with our own maufacturers of this aircraft

श्री श्रो३म् प्रकाश त्यागी सभापित महोदय, में मन्त्री महादय से यह जानन। चाहूगा कि क्या कुछ वर्ष पूर्व विमान चालको ने श्रौर विशेष रूप से उनके नेता श्री रणदेवे जी ने ऐवरा की उडान करने से इन्कार किया था श्रौर उन्होंने इस बात का इशारा किया था कि इसमें कुछ डिफेक्ट है। सितम्बर मास में जब तमाम ऐवरोज को उडान करने से रोक लिया गया तब क्या यह सच है कि गवनंमेंट को वही खराबिया मालूम पड़ी जो कि विमान चालको ने बनाई थी। क्या यह भी सच है कि जिन श्री रणदेवे ने खराबियो की श्रोर सकेन किया था उनको डी० श्राई० श्रार० में पकड लिया गया उन पर केस चलाया गया श्रौर उनका नौकरी से हटा दिया गया। ता मैं मरकार से जानना चाहूगा कि जिन विमान चालको ने खराबियो की श्रोर सरकार का ध्यान दिलाया था श्रौर जिन को डी० श्राई० श्रार० में पकड लिया गया था श्रौर जिन को डी० श्राई० श्रार० में पकड लिया गया था, उनका क्या दुबारा नौकरी पर ले लिया जायेगा।

श्री सभापति ग्राप तो बहुत सवाल पुछ रहे हैं।

श्री श्रो ३म् प्रकाश त्यागी सभापति महादय, एक ही सवाल है। उन्हाने एक बात की ग्रार विशेष ध्यान दिलाया था किये ऐवरो विमान थाडा बाझा ने जाने ग्रीर थोई उडान के लायक है। क्या इम पर भी ग्रमल किया गया

श्री राज बहादुर श्रीमन्, माननीय सदस्य का प्रक् एकता में श्रनेकता का रूप प्रतिबिम्बित करता है, किन्तु । उनको विश्वास दिलाना चाहता हू कि इस प्रश्न पर बार बा इस मदन में सूचना दी जा चुकी है कि उन चालको की श्रापि पर ही यह निर्णय लिया गया कि कमेटी बिठला दी जाय उस कमेटी ने पूरी तरह जाच की श्रौर जाच करने के बा जो भी नियमों में जो भी उडान की पाबन्दिया । उन सब के अनुकूल उसको पाया गया तब उमकी उडान जा रखी । इसके श्रतिरिक्त जो उन्होंने दूसरा प्रश्न किया है श्रै जो व्यक्तिगत रूप से श्री रणदेवे के सम्बन्ध में है, मैं उस लिए पृथक नाटिम चाहूगा।

श्री क्रो३म् प्रकाश त्यागी सितम्बर मास मे श्राप ने विमानो को उड़ान करने से रोका तो उस का कारण क्या थ

श्री राज बहादुर इस प्रकार से विमाना को उडान क से रोकना कोई नयी बात नहीं है। जिम किमी टाइप विमानो में ऐसी खराबिया देखी जाती है, उस टाइप के स के समचे विमाना को ग्राउण्ड कर दिक्का जाता है। किसी जहाज में जो विशाखापट्टनम् में उतरने वाला था उ एक खराबी पायी गयी ग्रीट जब यह खराबी पौयी बो यह निर्णय किया गया, क्योंकि हम कोई खतरा नहीं खेना चाहते थे कि एक एक जहाज को जो 9, 10 या 12 हजार घटे उड़ान कर चुके थे, उस एक जहाज मे जब यह कैक की झलक पायी गयी तो उस को रेक्टीफाई करने के लिए उन सब को ग्राउण्ड कर दिया जाये ग्रीर उसे रेक्टीफाई करने के बाद ही उनको चलाने की इजाजत दी गयी।

SHRI LOKANATH MISRA: On a point of order. Sir, the Minister seems to be trying to mislead the House. He said that a defect was found in the aircraft at Visakhapatnam airport and thereafter when other similar aircraft were checked, there was no defect found...

## SHRI RAJ BAHADUR: No.

SHRI LOKANATH MISRA:....and subsequently it was found out that the same defect was found in more than two or three planes—I think four planes—last month and this month, and, now, Sir, there were already reports that the same defect persisted in other planes. Therefore, what the plane fatigue....

MR. CHAIRMAN: I will ask him to clarify it.

SHRI LOKANATH MISRA: He should clarify it because it involves the safety of the passengers.

MR CHAIRMAN: Of course.

SHRI RAJ BAHADUR: I can assure him there is no attempt and there cannot be any attempt on my part to mislead him or mislead the House. The fact of the matter was an approaching aircraft at Visakhapatnam airport exhibited so ne defect. After that a thorough examination was made. In the beginning there was only a visual test applied and the Avros were continued. And a thorough examination was made and it was found that there was reason for us to ground them. And have already said that in two or three aircraft which had flown more than 9000 hours. I am ot giving exact figures-some type of crack was iscovered and therefore it was considered ecessary and vital in the interests of safety nat all of them should be grounded. This rult was rectified.

SHRI LOKANATH MISRA: After grouning them did you find the defect in two other ares?

SHRI RAJ BAHADUR: In one aircraft nich was already in service—it was being

tested or it was being serviced at Hyderabad—this defect was discovered. Then in two other aircraft it was discovered. Therefore, all of them were grounded.

SHR1 LOKANATH MISRA: After you grounded and checked up the aircraft, new-paper reports came out that in Calcutta an Avro plane could not take off because there was an alarm defect....

SHRI RAJ BAHADUR: I have said that there was some type of crack-fatigue in that particular aircraft.....

SHRI LOKANATH MISRA: Sir, you see the difference between what I have asked and what he is replying. What I wanted to know is whether after the planes were grounded....

SHRI RAJ BAHADUR: After the planes were grounded, the defect was rectified.....

श्री स्रो३म प्रकाश त्यागी प्वाइट स्राफ स्रार्डर।

श्री सभापति: ग्राप किसी ग्रीर को सवाल पूछने देना नहीं चाहते।

श्री ग्रो३म् प्रकाश त्यागीः वह ग्रब स्वीकार कर रहे हैं कि ग्रोरो में भी खराबी पायी गयी इसलिए उन सब को ग्राउण्ड कर दिया गया। परन्त पहले उत्तर इसके विपरीत दिया था।

श्री राज बहाद्र नहीं, यह बात नहीं है।

श्री जगदीश प्रसाद साधुर : क्या यह सही है कि जो स्नापित्या पायलट्स ने एवरो किमानो के सम्बन्ध में की थी उन्हीं की जानकारी उन विमानों की उड़ान बन्के करने के बाद होने वाली जांच में पायी गयी ? तो उनके द्वारा उठायी गयी श्रापित्तयों में और स्नाप के द्वारा खोजबीन करने के बाद पायी गयी खराबियों में क्या सन्तर है स्नौर क्या यह सही है कि इडियन एयर लाइन्स के कितने स्नार्डर्स हिन्दुस्तान एरोनाटिक्स के पास एवरो विमानों के हैं और भविष्य में सरकार ने उनको खरीदने का निर्णय किया है या नहीं?

भी राज बहावुर ं मै बताना चाहता हू कि जिस प्रकार की ग्रापत्ति चालको ने उठाई थी उस के कारण वे विमाम ग्राउण्ड नहीं किये गए थे। उनकी ग्रापत्ति विभिन्न प्रकार की थी। जो ग्रापत्तिया उन्होंने उठाई थी उससे इस का कोई सम्बन्ध नहीं है।

श्री जगदोश प्रसाद माखुर एवरो विमानो को खरीदने की दृष्टि से कितने ग्रार्डर सरकार के पेडिंग है?

श्री राज बहादुर दस के लिए झार्डर प्लेस किये थे जिनमे तीन मिल चुके है झौर बाकी सात मिलने वाले है, लेकिन उन में कुछ विलम्ब लग रहा है क्योंकि जो बनाने वाले है मैन्युफैक्चरर वह किसी प्रकार का कोई शकाशभा उसमे रहने देना नहीं चाहते श्रीर सारी एहतियात लेकर ही वह उन का देना चाहते है।

Written Answers

MR CHAIRMAN Question Hour is over

## WRITTEN ANSWERS TO QUESTIONS

### Profits of Cotton Textile Industries

- \*35. SHRI KALYAN ROY Will the Minister of COMMERCE be pleased to state
- (a) whether it is a fact that the cotton textile industry made huge profits during the year 1972-73,
- (b) if so, what are the details thereof, and
- (c) what steps have been taken to reduce the price of cotton cloth and with what results?

THE MINISTER OF COMMERCE (PROF D P CHATTOPADHYAYA) (a) and (b) While there has been some improvement in the profitability of the cotton textile industry during 1972-73 compared to 1971-72, it cannot be said that the industry as a whole made huge profits Based on a study of 199 cotton textile mill companies in the private sector, the profit before tax during 1972-73 expressed as a percentage of sales came to 41% as campared to the profit before tax in 1971-72 which express ed as a percentage of sales came to 24°

(c) A Voluntary Price Restraint Scheme was brought into effect from 20-7-1973 according to which all composite cotton textile mills agreed to maintain ex-mill prices of wearable varieties of non-controlled cloth upto higher medium category at November, 1972 levels plus 10% The distribution margin on non-controlled cloth under the scheme was limited to 20% over the ex-mill prices inclusive of excise duty scheme stands extended upto 30 11 1973 A revision of the cotton cloth policy is under the consideration of the Government

## Reopening of Wealth Tax Cases Against Birlas

\*36. MISS SAROJ **PURUSHOTTAM** KHAPARDE

SHRIK B CHEITRI SHRI KALYAN ROY SHRIMATI AZIZA IMAM DR R K CHAKRABARTI SHRI N R CHOUDHURY SHRI HARSH DEO MAI AVIYA SHRI SARDAR AMJED ALI

to Questions

Will the Minister of FINANCE be pleased to state

- (a) whether it is a fact that Government have recently reopened Wealth Tax cases against persons belonging to the Birla group of industries, and
  - (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R GANESH) (a) and (b) A statement is laid on the Table of the House

#### Statement

(a) and (b) Yes Sir Details of the Wealthtax cases opened/reopened are given in the Annexure [See Appendix LXXXVI, Annexure No 31

# Production of Cotton cloth and Synthetic fibre

\*37. SHRI KRISHAN KANT SHRI J S TILAK SHRI KALI MUKHERJEE DR Z A AHMAD SHRI **GURUMUKH** SINGH MUSAFIR SHRI KOTA PUNNAIAH SHRI CHANDRA SHEKHAR SHRI A G KULKARNI

Will the Minister of COMMERCE be pleased to state the comparative figures of production of cotton cloth and synthetic fibre separately, during the last five years yearwise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A C GEORGE) A statement is laid on the Table of the House